

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4252
TO BE ANSWERED ON 11TH AUGUST, 2017**

SALARIES AND BENEFITS OF NURSES

4252. SHRI ANTO ANTONY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has recently issued any guidelines to various State Governments regarding the salaries and benefits of nurses working in private hospitals;
- (b) if so, the details and major directives thereof;
- (c) whether the Government has received any report from any State Government regarding the steps taken by them to comply with the aforesaid guidelines; and
- (d) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): In compliance of Hon'ble Supreme Court's Judgement dated 29th January, 2016 in WP(C) No. 527/2011, the recommendation of the committee constituted by this Ministry, has been sent to States/UTs for making guidelines/rules accordingly. Recommendations of the Committee is at Annexure.

(c) & (d): Health being a State subject, it is the responsibility of the State /UTs to take action on it. Reports from State Governments of Tamil Nadu, Tripura, Kerala, Chhattisgarh, Bihar Chandigarh, Daman & Diu intimating action taken towards implementation on the recommendations have been received.

Recommendations of the committee constituted in compliance of Hon'ble Apex Court Judgement dated 29.01.2016 in W.P.(C) 527/2011, vide Ministry's order No. Z-29011/15/2013-N dated 24.02.2016.

Committee examined all the information collected from various states, AIGNF and TNAI and felt that adequate salary and basic facilities are not provided to nurses employed in private hospitals/nursing homes. Their pay and working condition is really pathetic and some steps are required to be taken to uplift the standard of working conditions in respect of nurses. After deliberations and discussions, the committee has made following recommendations:

1. Salary:

- In case of >200 bedded hospitals, salary given to private nurses should be at par with the salary of State Govt. nurses given in the concerned State/UT for the similar corresponding grade.
- In case of >100 bedded hospitals, salary given to private nurses should not be more than 10% less in comparison of the salary of State Govt. nurses given in the concerned State/UT for the similar corresponding grade.
- In case of 50-100 bedded hospitals, salary given to private nurses should not be more than 25% less in comparison of the salary of State Govt. nurses given in the concerned State/UT for the similar corresponding grade.
- Salary given to private nurses should not be less than Rs.20000/- pm in any case even for <50 bedded hospitals.

2. Working conditions:

- Working conditions viz. leaves, working hours, medical facilities, transportation, accommodation etc. given to nurses should be at par with the benefits granted to State Govt. nurses working in the concerned State/UTs.

3. Steps should be taken by all States/UTs for formulating legislation/guidelines to be adopted for implementation of the above recommendations in case of Nurses working in private hospitals/institutions.
